

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 24th APRIL, 2024, 10:30 A.M.

CP No. 126/CB/2021, IA (Companies Act) No. 15/CB/2022

IA (Companies Act) No. 67/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Rakesh Jindal & Anr. -Vs- Rashi Steel & Power Ltd. & Ors
Under Section	241-242

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) :

For Respondent (s)

Mr. Ishaan Saha, Adv.
Mr. Tanay Agarwal, Adv.
Mr. Ram Maroo, Adv.

ORDER

There is no representation for the petitioner. Ld. Counsel, Mr. Ishan Saha, appearing for the respondent and submitted that matter is settled among the parties. Further, the counsel who appeared for the petitioner previously, Ld. Counsel, Mr. S. K. Acharya, withdrawn his appearance. Nobody appears for the petitioner. Registry is directed to print the name of respondent in cause list and list the matter under the caption "for Dismissal" on 01.05.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)